GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:4828 ANSWERED ON:22.12.2014 MUTATION OF LAND OF NORTH CENTRAL RAILWAY Joshi Shri Pralhad Venkatesh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have taken note that the revenue court of Gwalior has cancelled the mutation of land which belonged to Gwalior Light Railway of North Central Railway.
- (b) if so, the details thereof; and
- (c) the corrective steps taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (c): Land Revenue Authorities had cancelled the mutation of Railway land of land survey No. 394 in 1999. Railway had taken up the issue with the District Collector, Gwalior who restored the mutation in favour of Railway on 30.09.2014.

Against this order, the affected party has, however, filed a writ in Hon'ble High Court of Madhya Pradesh. North Central Railway is vigorously contesting the case.